## GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

## LOK SABHA UNSTARRED QUESTION NO. 2587

TO BE ANSWERED ON THE 5<sup>TH</sup> AUGUST, 2025/ SARVANA 14, 1947 (SAKA)
INFORMATION UNDER BNSS

†2587. SHRI DILIP SAIKIA:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there is any provision for giving information under Bharatiya Nagarik Suraksha Sanhita (BNSS) about the arrested person; and
- (b) if so, the details thereof?

## **ANSWER**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI BANDI SANJAY KUMAR)

(a) & (b): As per section 37(b) of the Bharatiya Nagarik Suraksha Sanhita, 2023, every State Government shall designate a police officer in every district and in every police station, not below the rank of Assistant Sub-Inspector of Police, who shall be responsible for maintaining and displaying information to the general public about details of persons arrested.

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